

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO.6400

TO BE ANSWERED ON WEDNESDAY, THE 12TH APRIL, 2017

Aid to Acid Attack victims

6400SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether NALSA is helping the acid attack victims and if so, the details thereof and if not, the reasons therefor;

(b) whether cases of victims of acid attacks would be taken on a priority basis by framing a special scheme for them and if so, the details and the present status thereof; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE & ELECTRONICS
AND INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a)to(c)The National Legal Services Authority has launched a scheme on 9.11.2016, titled "NALSA (Legal Services to Victims of Acid Attacks) Scheme, 2016 to provide legal services to the victims of acid attacks. All victims of acid attacks are being provided legal aid and financial assistance on a priority basis under the "Victim Compensation Scheme" so that they are rehabilitated in the society and live a life of dignity. The main objectives of the scheme are as follows:-

(i) To strengthen legal aid and representation at the national, state, district and taluka levels for victims of acid attacks in availing the benefits of the various legal

provisions and schemes for compensation which exist, including Victim Compensation Scheme of all States.

(ii) To enable the victims of acid attacks to get access to medical facilities and rehabilitative services;

(iii) To create and spread awareness about the entitlements of the victims of acid attacks through the District Legal Services Authorities, Taluka Legal Services Committees, panel lawyers, para-legal volunteers and legal services clinics;

(iv) To enhance capacities at all levels of panel lawyers, para-legal volunteers in legal services clinics, government officers tasked with the implementation of the various schemes, service providers, police personnel, non-governmental organizations by organizing training, orientation and sensitization programmes, and

(v) To undertake research and documentation to study the various schemes, laws, etc., to find out the gaps, the needs and to make suggestions to the appropriate authorities.
